

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application no. 1281 of 2024

Amarjit Singh & Ors.

.....Applicants

Versus

State of Punjab & Ors.

.....Respondents

INDEX

Sr. No.	Particulars	Page No.
1.	Short reply by way of affidavit of Er. Rantej Sharma, Environmental Engineer, Regional Office, SAS Nagar on behalf of Member Secretary, Punjab Pollution Control Board, i.e. Respondent no. 3.	1-8
2	Annexure- R3/ A A copy of letter dated 14.08.2024 issued to all the members of Committee constituted for examining the applications of authorization.	9-10
3	Annexure- R3/ B A copy of show cause notice issued to Municipal Council, Kurali vide letter no. 3128-29 dated 16.09.2024.	11-13
4	Annexure- R3/ C A copy of letter no. 3573 dated 07.10.2024 vide which the proceedings of hearing held on 24.09.2024 were conveyed by the Board to the Executive Officer, Municipal Council, Kurali.	14-16
4	Annexure- R3/ D A copy of the show cause notice issued to Municipal Council, Kurali vide letter no. 3985 dated 05.11.2024.	17-19
5	Annexure- R3/ E A copy of letter no. 4803 dated 23.12.2024 vide which the proceedings of the hearing held on 27.11.2024 were conveyed by the Board to the Executive Officer, Municipal Council, Kurali.	20-23

Submitted by

Rantej Sharma
(Rantej Sharma)

Environmental Engineer,
Punjab Pollution Control Board
Regional Office, SAS Nagar

Date: 29/5/2025

Place: SAS Nagar

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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Original Application no. 1281 of 2024

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Short reply by way of affidavit of Er. Rantej Sharma,
Environmental Engineer, Regional Office, SAS Nagar on behalf
of Member Secretary, Punjab Pollution Control Board, i.e.
Respondent no. 3.

I, the above-named deponent, do hereby, solemnly affirm and state as
under:

Respectfully Showeth:

1. That the above-mentioned application has been filed by the applicant with grievance in respect of dumping of Municipal Solid Waste at the site for landfill on Siswan Road, Kurali. The plea of the applicant is that the landfill site existed at Adhareda Road on the other side of Kurali city but without any permission from the competent authority, the respondents have started dumping solid waste at the landfill on Siswan Road, Kurali. The applicant has alleged the following violation of norms.

- (i) the impuged landfill site in the present case is only 35 feet away from a big habitation (Dashmesh Colony) and closeted with another big habitation (Imperial Colony); and both the aforesaid colonies are residential colonies/habitations having the population of more than 3100, and 2700 respectively; and
- (ii) there is a Public water supply Tubewell installed at a distance of less than 200 metres from the landfill site; and



- (iii) for the aforesaid reasons, the proposed landfill site has the potential to become a health hazard as well as environment hazard for the residents of various colonies situated around the aforesaid landfill site; and
- (iv) there is a stadium known as Beant Singh Stadium just across the Siswan Road, Kurali, at a distance of around 35 feet from the landfill site mentioned above; and
- (v) there are other colonies/habitations also, within less than the permissible distance from the aforesaid landfill site; and
- (vi) prior to selection of present site for landfill, the garbage place/ landfill site had been located on the other side of the Kurali City, which was at a distance of about 2 Kilometres from habitations; and



- (vii) the said landfill site is proposed to be shifted to the present place on Siswan Road, near the Dashmesh Colony and Imperial Colony (supra) and the previous landfill site is being given up only for political reasons, although the said landfill site was spread over an area of 32 acres whereas the present landfill site comprises only 2 ½ Acre of land, and thus, not suitable for long term municipal/solid waste management;”

2. That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 11.11.2024 thereby issuing notice to the respondents for filing their response / reply by way of affidavit. The Punjab Pollution Control Board has also been impleaded as respondent in the case and the present reply is being filed by the deponent on behalf of Punjab Pollution Control Board.
3. That the deponent is working as Environmental Engineer in the Punjab Pollution Control Board and is posted in Regional Office at SAS Nagar. The deponent is well conversant with the facts and circumstances of the case. The deponent is competent and authorized to file and swear the present reply by of affidavit on behalf of respondent no.3i.e. Punjab Pollution Control Board.
4. That briefly submitted, the Municipal Council, Kurali has applied for obtaining the authorization under the Municipal Solid Waste Management Rules, 2016 for Setting up & operation of waste processing facility @ 9 MTD through Online Consent Management & Monitoring System of Punjab Pollution Control Board.

(Handwritten signature)

5. That according to the provision of rule 16 (1) (d) of the Solid Waste Management Rules, 2016, while examining the proposal for authorisation, the requirement of consents under respective enactments and views of other agencies like the State Urban Development Department, the Town and Country Planning Department, District Planning Committee or Metropolitan Area Planning Committee, as may be applicable, Airport or Airbase Authority, the Ground Water Board, Railways, power distribution companies, highway department and other relevant agencies, shall be taken into consideration and they shall be given four week time to give their views, if any.
6. That accordingly, the Board had vide letter no.20371 dated 14.08.2024 requested all the members of Committee constituted for examining the applications of authorization under Solid Waste Management, Rules, 2016 to provide necessary inputs/ comments with respect to the authorization application of MC, Kurali, within 4 weeks. A copy of letter dated 14.08.2024 is enclosed as **Annexure R 3/A**.

That in the meantime, a complaint was received in the Regional Office of the Board at SAS Nagar on 29.08.2024 from the residents of Ward no. 7, Dashmesh Colony, Near Beant Singh Stadium, Siswan Road, Kurali regarding shifting of the dump site of MC, Kurali located at Siswan Road, Kurali due to problem of smell being faced by them. it was mentioned in the complaint that earlier the dump site of the MC was located at in the embankment of Siswan Nadi adjoining Village Adhrera for which show cause notice was issued vide letter dated 11.3.2022. However, the site of the dumping was shifted to Ward no. 6, Siswan Road, Kurali.

8. That the site was visited by the officer of the Board on 03.09.2024 alongwith Sanitary Inspector, Municipal Council, Kurali. Considering the observations of the visiting officer, a show cause notice was issued to Municipal Council, Kurali vide letter no. 3128-29 dated 16.09.2024 for violation of the provisions of the Solid Waste Management Rules, 2016 with an opportunity of personal hearing before the Chairman of the Board on 24.09.2024. A copy of notice dated 16.09.2024 is enclosed herewith as **Annexure R 3/B**.
9. That hearing before the Chairman of the Board on 24.09.2024 was attended by Executive Officer, Municipal Council, Kurali. The Executive Officer stated that MC has installed traumal machine at the dump site for segregating/ treatment of legacy waste at the site and the work is in progress. The officer assured that no new waste will be brought at the processing site and further assured to comply with the Solid Waste



Management Rules, 2016 at all the times. After hearing it was decided by the Chairman of the Board the violations reported by Regional Office, SAS Nagar of the visit dated 03.09.2024 be sent to the Waste Management Cell to incorporate the same while processing the application of Municipal Council, Kurali and proceed in the matter accordingly. The proceedings of hearing held on 24.09.2024 were conveyed by the Board to the Executive Officer, Municipal Council, Kurali vide letter no. 3573 dated 07.10.2024 and a copy of the same is enclosed as **Annexure R 3/C**.

10. That the site of MC, Kurali was visited by the officer of the Board on 10.10.2024 in the presence of Sh. Daljeet Singh (Sanitary Inspector) to verify and check the compliances with regard to the Solid Waste Management Rules, 2016. The observations of the visiting officer are mentioned below:

i. The dump site is located in an area of 5 acres. The MC has provided partial boundary wall only in the front side of the dump site at Siswan Road and work regarding boundary on the remaining sides has been started.

The dump site is located at a distance of around 200-300 m from nearby WWICS Society consisting of 20 constructed residential plots and at a distance ranging from 150-500 m from Ward No.7, Dashmesh Colony, Near Beant Singh Stadium, Siswan Road, Kharar.

iii. A smaller weighing machine of capacity 20 kg has been provided to weight the waste manually, whereas no mechanism has been provided to weight the incoming waste on daily basis.

iv. There are 17 wards in Kurali and MC has dedicated 5 no. autos & 2 no. tractor trolley and 10 private rickshaws deployed for door-to-door collection of waste. The collection vehicles have been provided with separate compartments for the segregation of the waste.

v. No provision for treatment of leachate has been provided and the representative informed that the leachate water is being disposed into plantation area developed within the site. Fresh bio-



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degradable waste was found dumped only in 4-5 pits while decomposed waste was found in remaining pits.

- vi. Municipal Council, Kurali was disposing off the compost being produced during composting and is maintaining record of the same.
- vii. Plastic waste was found being dumped outside the covered shed in open.
- viii. The segregation of fresh waste is being done outside the shed and after segregation, the waste is being transferred to the compartments provided under the shed. Outside the covered shed, fresh mixed solid waste was found dumped which was being segregated by private players.
- ix. The MC has installed 1 no. bailing machine and 1 no. shredding machine, however the same has yet to be commissioned.
- x. Some quantity of legacy waste was also found dumped at the site. However, no record regarding quantity of the waste could be shown during visit.
- xi. No trommel machine has been installed by the MC. No legacy waste was observed at the MRF facility, as such, no. trommel machine has been installed at this site.
- xii. The fresh waste was being segregated separately outside the shed.
- xiii. Municipal Council, Kurali has installed the 03 no. CCTV cameras.
- xiv. One no. submersible has been installed at a depth of 150 ft. Piezometer has been installed at the legacy waste site situated at Adhera Road, which was found empty during visit.
- xv. MC has developed sanitary land fill site within the premises and the same is lying unutilized.
- xvi. The site is not complying with the siting guidelines as it is located at less than a distance of 200 m from Highway and 200 m from water body.



- xvii. As informed by MC official, the MRF facility is located at major district road No. 31. Further, the siswan nadi alongwith its flood plain is crossing adjoining the processing site (MRF), whereas, the distance of nadi is 200 m.
- xviii. No major problem of smell was observed outside the vicinity. The workers of MC are using herbal sanitizer to curb the problem of smell.
11. That it is relevant to mention here that according to Schedule 1 (A) (vii) of the Solid Waste Management Rule, 2016, the landfill site shall be 100 meters away from river, 200 meters from a pond, 200 meters from Highways, Habitations, Public Parks and water supply wells and 20 km away from Airports or Airbase. However, in a special case, landfill site may be set up within a distance of 10 and 20 km away from the Airport/Airbase after obtaining no objection certificate from the civil aviation authority/Air force as the case may be. The Landfill site shall not be permitted within the flood plains as recorded for the last 100 years, zone of coastal regulation, wetland, Critical habitat areas, sensitive eco-fragile areas.
12. That it is observed that the site for which application for obtaining authorization has been submitted by Municipal Council, Kurali is not meeting with siting criteria mentioned in the SWM Rules, 2016. The MC, Kurali has also failed to reply to the observations conveyed vide letter no. 24501 dated 27.09.2024 and to comply with observations mentioned in the show cause notice issued vide letter no. 3128 dated 16.09.2024. In view of these facts of the case, Municipal Council, Kurali was served with show cause notice vide letter no. 3985 dated 05.11.2024 for refusal of authorization applied under the Solid Waste Management Rules, 2016 with an opportunity of personal hearing before the Chairman of the Board on 21.11.2024. A copy of letter no.3985 dated 05.11.2024 is enclosed herewith as **Annexure R 3/D**.
13. That it is relevant to mention here that Hon'ble National Green Tribunal vide order dated 1.01.2020 passed in OA No. 606 of 2018 has directed that continued failure in compliance of Solid Waste Management Rules, 2016 after 31.03.2020 will result in liability of every local body to pay compensation at the rate of Rs. 1.0 Lakh per month per local body for population of above 10.0 lakh, Rs. 5.0 lakh per month per local body for population between 5.0 lakhs and 10.0 lakhs and Rs. 1.0 lakh per month per other



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local body for 1.04.2020 still compliance. In compliance to the orders of the Hon'ble National Green Tribunal the Board has already imposed Environmental Compensation amounting to Rs. 68.0 Lakh upon Municipal Council, Kurali upto 30.06.2024 for continued failure in compliance of Solid Waste Management Rules, 2016.

14. That the hearing before the Chairman of the Board was actually held on 27.11.2024 wherein the Executive officer and Sanitary Inspector of Municipal Council, Kurali were present. The representatives of the Municipal Council, Kurali informed that the dumping of fresh solid waste has been closed at the site and no activity is being carried out at the said site. After hearing the officers of the Board and the representatives of the Municipal Council, Kurali, the Chairman of the Board decided as under:

i. The authorization applied by the MC, Kurali under the Solid Waste Management Rules, 2016 shall be refused due to reasons mentioned above.

ii. The environmental compensation of Rs. 68.0 Lakhs imposed on the MC, Kurali for a period upto 30/6/2024 shall be deposited by the MC within 7-days.

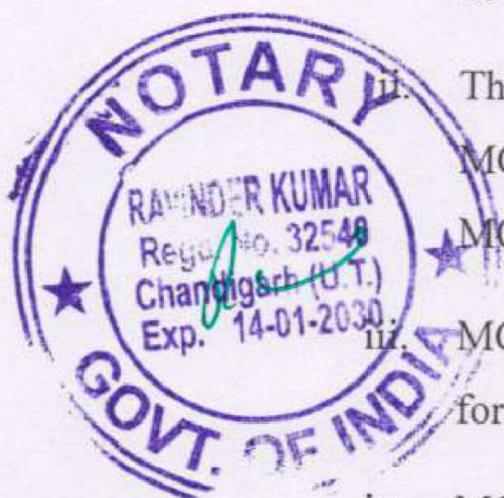
iii. MC, Kurali shall install an adequate wastewater treatment facility for treatment of leachate generated from the wet solid waste.

iv. MC, Kurali shall ensure that no fresh solid waste shall be disposed off at the site for which authorization has been applied.

v. MC, Kurali shall identify new site for sanitary land fill facility as per the Solid Waste Management Rules, 2016 and apply for authorization under the said Rules for the same site.

vi. Environmental Engineer, Regional Office, SAS Nagar shall calculate the environmental compensation to be imposed on MC, Kurali for violation of the Solid Waste Management Rules, 2016 w.e.f 1/7/2024 and send to SEE (HQ-3) for verification and further action in the matter.

The proceedings of the hearing held on 27.11.2024 were conveyed by the Board to the Executive Officer, Municipal Council, Kurali vide letter no. 4803 dated



23.12.2024 for compliance. A copy of letter no. 4803 dated 23.12.2024 is enclosed herewith as Annexure R 3/E.

15. That the authorization applied by Municipal Council, Kurali under the Solid Waste Management Rules, 2016 has been refused by the Board. Municipal Council, Kurali. Municipal Council, Kurali has been directed not to dispose of any fresh solid waste at the site and shall identify new site for sanitary landfill facility as per the Solid Waste Management Rules, 2016. Environmental Engineer, Regional Office, SAS Nagar has been directed to calculate the Environmental Compensation to be imposed upon Municipal Council, Kurali with effect from 01.07.2024.

16. That the deponent may kindly be allowed to place on record the present short reply on behalf of respondent Punjab Pollution Control Board for kind perusal and appropriate order of the Hon'ble Tribunal.



Attested as Identified

RAVINDER KUMAR
Notary, Chandigarh (U T)

Deponent

Rantej Sharma

(Rantej Sharma)
Environmental Engineer,
Punjab Pollution Control Board, Regional
Office, SAS Nagar

Place: *Sas Nagar*

29 MAY 2025

Verification:

I, the deponent above named, do hereby verify and state that the contents of the above affidavit are true and correct to the best of my knowledge and belief, as derived from the official record. No part of the above affidavit is false and nothing material has been concealed there from.

Rantej Sharma

Deponent

Rantej Sharma

(Rantej Sharma)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, SAS Nagar

Date: 29 MAY 2025

Place: *Sas Nagar*

The contents of this Affidavit / Document has been explained to the deponent / executants He / She has committed the same to be correct The deponent / executants have signed register

Identify the deponent declarant executent has signed the document in my presence

Rantej Sharma
Signature

at Sr. No. 222 P. No. 29 dated 29/5/25



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



PPCB/HO/No. 203.6.1-71

Date: 14/8/24

To

1. The Chief Administrative,
Planning & Development Authority.
2. The Director,
Central Ground Water Board, Chandigarh.
3. The Divisional Railway Manager,
Northern Railway, Ambala Cantt.
4. The Director General,
Airport Authority of India, Chandigarh.
5. The Director,
Department of Health & Family Welfare, Punjab,
Chandigarh.
6. The Chairperson,
Department of Environmental Engineering,
Thapar University, Patiala.
7. The Director (Distribution),
Punjab State Power Corporation Ltd.,
The Mall, Patiala.
8. The Chief Engineer, National Highway,
Public Works Department (Building & Road)
Civil Secretariat-2, Chandigarh.
9. The Chief Town Planner, Punjab,
Mohali.
10. Representative of Publicity Cell,
Disha Cell, Motilal Marg,
Defence Headquarter, Delhi.
11. Representative of Punjab Municipal Infrastructure
Development Company (PMIDC),
Chandigarh

Subject: Regarding comments/inputs on the proposal of Municipal Council, Kurali for obtaining authorization under Solid Waste Management Rules, 2016.

It is intimated that the Ministry of Environment, Forests and Climate Change has notified Solid Waste Management Rules, 2016 on 08.04.2016 (Annexure-1) and as per Rule 16 (1)(d), while examining the proposal for authorisation by the State Pollution Control Board, the requirement of consents under respective enactments and views of other agencies like the State Urban Development Department, the Town and Country Planning

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VatavaranBhawan, Nabha Road, Patiala - 147001

E-mail: chairman.ptl.ppcb@punjab.gov.in, msppcb@gmail.com

Phone No. 0175-2215793, 0175-2215802

Assistant Environmental Engineer
Punjab Pollution Control Board
Regional Office, S.A.S. Nagar

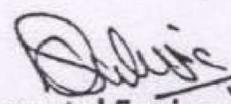
Department, District Planning Committee or Metropolitan Area Planning Committee, as may be applicable, Airport or Airbase Authority, the Ground Water Board, Railways, power distribution companies, highway department and other relevant agencies shall be taken into consideration and they shall be given four weeks' time to give their views, if any. In this regard, a copy of background note and order of constitution of the committee dated 11.08.2004 & 02.01.2017 are attached as Annexure-2, Annexure-3 & Annexure-4, respectively wherein, the following mandate has been assigned to the committee:

- i) Provide necessary inputs to Punjab Pollution Control Board regarding deciding authorization for setting up of waste processing and disposal facility on case-to-case basis
- ii) Examine the various aspects relating to management of municipal solid waste in the State including technology aspects, standards, identification of landfill sites and their clearance as per provisions of (1) and (2) of Schedule-III of the Rules etc.

Further, Municipal Council, Kurali has now submitted an application to the Board for obtaining authorization under Solid Waste Management Rules, 2016 for setting up & operation of waste processing facility @ 9 MTD. A copy application along with facts of the case are attached at Annexure-5 and Annexure-6, respectively, for ready reference.

In view of the above, it is requested to provide necessary inputs/ comments with respect to the authorization application, within 04 weeks so that same can be decided, accordingly. An email in this regard may be sent on seehq3@gmail.com.

DA/As above


Sr. Environmental Engineer (HQ-3)

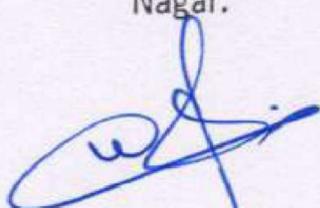
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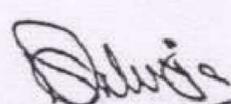
Through E-mail

Dated 14/08/24

A copy of the above is forwarded to the following for information and necessary action, please:

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Patiala.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Patiala.
3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, S.A.S Nagar.




Sr. Environmental Engineer (HQ-3)

Assistant Environmental Engineer
Punjab Pollution Control Board
Regional Office, S.A.S. Nagar

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ
VatavaranBhawan, Nabha Road, Patiala - 147001
E-mail : chairman.ptl.ppcb@punjab.gov.in, msppcb@gmail.com
Phone No. 0175-2215793, 0175-2215802

Note 2 / 856



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ



LIFE
Lifestyle for Environment

Phone no. 0175-2301182

ਜ਼ੋਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

e-mail : ppcbsee_zp1@yahoo.com

ਨੰਬਰ _____

To

The Municipal Council,
Kurali,
Distt. SAS Nagar

Subject:

Show-cause notice for violations of the provisions of the Solid Waste Management Rules, 2016

REGISTERED

ਮਿਤੀ
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ, ਖੇਤਰੀ ਦਫਤਰ, ਮੋਹਾਲੀ
ਸ.ਵਾ.ਇ:-1/ਸ.ਵਾ.ਇ:-2/ਸ.ਵਾ.ਇ:-3/ਸ.ਵਾ.ਇ:-4 ਸੀ.ਸਹਾ.ਸੰਦੇ
ਨਵੀਂ ਡਾਕ
6352 ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ 20/9/20
6352
To file
W

Whereas, the Ministry of Environment & Forests, Government of India, New Delhi in exercise of the powers conferred under the Environment (Protection) Act, 1986 has notified the Solid Waste Management Rules, 2016, wherein the Municipal Authority is responsible for implementation of the provisions of the Solid waste Management Rules, 2016, including infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid waste, and the preparation of action plan for management of solid waste.

And whereas, timelines for compliance of various activities laid down in Solid Waste Management Rules, 2016, as well as extended times fixed by the Hon'ble National Green Tribunal have already lapsed.

And whereas, in O.A No. 606 of 2018 titled as "Compliance of Municipal Solid Waste Management Rules, 2016" came up for hearing before the Hon'ble National Green Tribunal on 10.01.2020, wherein the Hon'ble National Green Tribunal issued certain directions, the relevant part of which are reproduced as under:

a. In view of the fact that most of the statutory timelines have expired and directions of the hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

b. Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 2853 even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places. Continued failure of every Local Body on the subject of financing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

And whereas, MC was earlier requested to ensure the compliance of the timelines of all the activities mentioned in Rule 22 of the Solid Waste Management Rules, 2016, as well as other directions of the Hon'ble National Green Tribunal, New Delhi from time to time and send action taken report to the Board, and it was informed that in case of failure to comply with the above-mentioned timelines, Environmental Compensation as mentioned in the order dated 10.01.2020 passed by the Hon'ble National Green Tribunal in O.A No. 606 of 2018 shall be levied w.e.f 01.04.2020 till compliance.

And whereas, the solid waste site of MC was earlier visited by officer of the Board on 8/11/2021 to verify the compliance of the provision of Rules 22 of Solid Waste management Rules, 2016. The visit report prepared and templet formulated by the CPCB has been filled at the time visit. The MC has not started Bio Remediation of Legacy waste dumped in the embankment of Siswan Nadi adjoining Village Adhrera. The MC is continuously dumping its mixed solid waste along the bank of

[Signature]
Assistant Environmental Engineer
Punjab Pollution Control Board
Regional Office, SAS Nagar

River Siswan and approximately more than 50% flow area of the Siswa nadi was covered with Mixed Solid Waste (i.e. plastic/ vegetables waste/other inert material).

And whereas, the MC/ ULB was served show cause notice for violation of the provisions of the Solid Waste Management Rules, 2016 vide Board's letter no 1714-15 dated 11/3/2022 to submit reply within 15-days. However, no report/ reply has been reply received to the Board in this regard.

And whereas, a complaint was received from the residents of Ward no. 7, Dashmesh Colony, Near Beant Singh Stadium, Siswan Road, Kharar vide letter dated NIL received in O/o Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar on 29/8/2024 regarding shifting of the dump site of MC, Kurali located at Siswan Road, Kharar due to problem of smell being faced by them.

And whereas, earlier the dump site of the MC was located at in the embankment of Siswan Nadi adjoining village – Adhrera for which show cause notice was issued vide letter dated 11/3/2022. However, the site of the dumping was shifted to Ward no. 6, Siswan Road (30.828374, 76.591773).

And whereas, the dump site of MC, Kurali located at Ward no. 6, Siswan Road, Kurali (30.828374, 76.591773) was visited by the officer of Regional Office, SAS Nagar on 3/9/2024 and contacted Sh. Daljeet Singh, Sanitary Inspector. During visit, it was observed as under:

- The dump site is located in an area of 5 acres. The MC has provided partial boundary wall only in the front side of the dump site at Siswan Road and no boundary wall has been provided at remaining sides. The dump site has a gated entry.
- A storm water drain is also passing along the dump site at a distance of around 50 mtr. The representative informed that it is a seasonal Siswan drain. The dump site is located at a distance of around 200-300 mtr from nearby WWICS Society consisting of 20 constructed residential plots and at a distance ranging from 150-500 mtr from Ward No.-7, Dashmesh Colony, Near Beant Singh Stadium, Siswan Road, Kharar.
- No weighing bridge has been installed in the dump site for weighing of different categories of the waste received. No record of the daily waste received at the site is being maintained at the site. The representative informed that around 9 MT waste is being generated on daily basis.
- There are 17 wards in Kurali and MC has dedicated 5 no. autos & 2 no. tractor trolley deployed by MC for door to door collection of waste and further 10 rickshaws by private players deployed for door to door collection of waste. The collection vehicles have been provided with separate compartments for the segregation of the waste.
- The dump site consists of 84 composting pits for composting of biodegradable waste and compartments for segregation of recyclable waste like plastic bottles, MLP, E-waste, Cardboard. The size of the compost pit is 10 ft * 5 ft * 2 ft as informed by the representative. The compost pits are provided under covered shed. No provision for treatment of leachate has been provided and the representative informed that the leachate water is being disposed onto plantation area developed within the site. During visit, fresh bio-degradable waste was found dumped in 3-4 pits while decomposed waste was found in 56 pits.
- The MC is disposing off the compost being produced during composting and is maintaining record of the same. Further, plastic waste was found being dumped outside the covered shed in open.
- Outside the covered shed, fresh mixed solid waste was found dumped which was being segregated by private players.
- The MC has installed 1 no. bailing machine and 1 no. shredding machine, however the same is yet to be commissioned.
- Some quantity of legacy waste was also found dumped at the site. However, no record regarding quantity of the waste could be shown during visit. No trommel machine has been installed by the MC.
- No CCTV cameras have been installed in the dump site.
- No sonometer has been installed within the dump site. One no. submersible has been installed at a depth of 150 ft.
- MC has developed sanitary land fill site within the premises and the same is lying unutilized. The site is not complying with the siting guidelines as it is located at less than a distance of 200 mtr from Highway and 200 mtr from water body. The MC has applied for authorization under SWM Rules, 2016 and the same is under process with Head Office.
- No major problem of smell was observed outside the vicinity.

And whereas, the MC authorities has failed to comply with the provisions of the Rule 22 of the Solid Waste Management Rules, 2016.

And whereas, it is clear from above facts that MC authorities are not serious to comply with the provisions of the Solid Waste Management Rules, 2016 and is intentionally violating the provisions of the said Rules.


Assistant Environmental Engineer
Punjab Pollution Control Board
Regional Office, S.A.S. Nagar

And whereas, it has been proposed to initiate action against the MC authorities for violating the provisions of the Solid Waste Management Rules, 2016 after affording an opportunity of show cause-cum-personal hearing.

As such, you are, hereby, afforded an opportunity to appear in person before the Chairman of the Board in his office at Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala on 24/9/2024 at 12:00 noon to explain your failure to comply with provisions of the Solid Waste Management Rules, 2016, failing which, it will be presumed that the MC authorities has nothing to say in the matter and further action under the provisions of the said Rules, will be taken against the authorities, without any further notice/ opportunity.

Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board

Endst. no. 3129

Dated 16/9/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar for information and necessary action. It is requested to get the copy of the notice delivered to the MC authorities through special messenger/ e-mail/ WhatsApp and also ensure its presence on the said date and time of hearing. It is also requested to give his comments on the reply to be submitted by the MC authorities w.r.t notice (if any) and send the fresh recommendations, well before the date of hearing.

Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board

Assistant Environmental Engineer
Punjab Pollution Control Board
Regional Office, S.A.S. Nagar



Phone no. 0175-2301182

ਨੰਬਰ 3573

e-mail : ppcbsees_xp1@yahoo.com

ਮਿਤੀ 07/10/2024

REGISTERED

To

The Executive Officer,
Municipal Council, Kurali,
Distt. SAS Nagar

Subject: Proceedings of the personal hearing given to M/s Executive Officer, Municipal Council, Kurali Distt. SAS Nagar w.r.t show cause notice for violation of the provisions of the Solid Waste Management Rules, 2016 before the Chairman of the Board on 24/9/2024.

The following were present:

From Board's side:

- 1) Er. Lavneet Kumar, Sr. Environmental Engineer (ZP-1)
- 2) Er. Parveen Saluja, Sr. Environmental Engineer (HQ-3/ WM)
- 2) Er. Navtresh Singla, Environmental Engineer (ZP-1/1)

From MC side:

- 1) Sh. Rajnish Sood, EO, MC Kurali

The officer of the Board brought out that the MC was earlier requested to ensure the compliance of the timelines of all the activities mentioned in Rule 22 of the Solid Waste Management Rules, 2016, as well as other directions of the Hon'ble National Green Tribunal, New Delhi from time to time and send action taken report to the Board, and it was informed that incase of failure to comply with the above-mentioned timelines, Environmental Compensation as mentioned in the order dated 10.01.2020 passed by the Hon'ble National Green Tribunal in O.A No. 606 of 2018 shall be levied w.e.f 01.04.2020 till compliance.

The solid waste site of MC was earlier visited by officer of the Board on 8/11/2021 to verify the compliance of the provision of Rules 22 of Solid Waste management Rules, 2016. The visit report prepared and templet formulated by the CPCB has been filled at the time visit. The MC has not started Bio Remediation of Legacy waste dumped in the embankment of Siswan Nadi adjoining Village Adhrera. The MC is continuously dumping its mixed solid waste along the bank of River Siswan and approximately more than 50% flow area of the Siswa nadi was covered with Mixed Solid Waste (i.e. plastic/ vegetables waste/other inert material).

The MC/ ULB was served show cause notice for violation of the provisions of the Solid Waste Management Rules, 2016 vide Board's letter no 1714-15 dated 11/3/2022 to submit reply within 15-days. However, no report/ reply has been reply received to the Board in this regard.

A complaint was received from the residents of Ward no. 7, Dashmesh Colony, Near Beant Singh Stadium, Siswan Road, Kharar vide letter dated NIL received in O/o Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar on 29/8/2024 regarding shifting of the dump site of MC, Kurali located at Siswan Road, Kharar due to problem of smell being faced by them.

Handwritten initials

Handwritten signature
Assistant Environmental Engineer
Punjab Pollution Control Board
Regional Office, S.A.S. Nagar

Earlier the dump site of the MC was located at In the embankment of Siswan Nadi adjoining Village Adhrera for which show cause notice was issued vide letter dated 11/3/2022. However, the site of the dumping was shifted to Ward no. 6, Siswan Road, Kurali (30.828374, 76.591773).

The dump site of MC, Kurali located at Ward no. 6, Siswan Road, Kurali (30.828374, 76.591773) was visited by the officer of Regional Office, SAS Nagar on 3/9/2024 and contacted Sh. Daljeet Singh, Sanitary Inspector. During visit, it was observed as under:

- 1) The dump site is located in an area of 5 acres. The MC has provided partial boundary wall only in the front side of the dump site at Siswan Road and no boundary wall has been provided at remaining sides. The dump site has a gated entry.
- 2) A storm water drain is also passing along the dump site at a distance of around 50 mtr. The representative informed that it is a seasonal Siswan drain. The dump site is located at a distance of around 200-300 mtr from nearby WWICS Society consisting of 20 constructed residential plots and at a distance ranging from 150-500 mtr from Ward No.-7, Dashmesh Colony, Near Beant Singh Stadium, Siswan Road, Kharar.
- 3) No weighing bridge has been installed in the dump site for weighing of different categories of the waste received. No record of the daily waste received at the site is being maintained at the site. The representative informed that around 9 MT waste is being generated on daily basis.
- 4) There are 17 wards in Kurali and MC has dedicated 5 no. autos & 2 no. tractor trolley deployed by MC for door to door collection of waste and further 10 rickshaws by private players deployed for door to door collection of waste. The collection vehicles have been provided with separate compartments for the segregation of the waste.
- 5) The dump site consists of 84 composting pits for composting of biodegradable waste and compartments for segregation of recyclable waste like plastic bottles, MLP, E-waste, Cardboard. The size of the compost pit is 10 ft * 5 ft* 2 ft as informed by the representative. The compost pits are provided under covered shed. No provision for treatment of leachate has been provided and the representative informed that the leachate water is being disposed onto plantation area developed within the site. During visit, fresh bio-degradable waste was found dumped in 3-4 pits while decomposed waste was found in 56 pits.
- 6) The MC is disposing off the compost being produced during composting and is maintaining record of the same. Further, plastic waste was found being dumped outside the covered shed in open.
- 7) Outside the covered shed, fresh mixed solid waste was found dumped which was being segregated by private players
- 8) The MC has installed 1 no. bailing machine and 1 no. shredding machine, however the same is yet to be commissioned.
- 9) Some quantity of legacy waste was also found dumped at the site. However, no record regarding quantity of the waste could be shown during visit. No trommel machine has been installed by the MC.
- 10) No CCTV cameras have been installed in the dump site.
- 11) No piezometer has been installed within the dump site. One no. submersible has been installed at a depth of 150 ft.
- 12) MC has developed sanitary land fill site within the premises and the same is lying unutilized.

vmg

Assistant Environmental Engineer
Punjab Pollution Control Board
Regional Office, S.A.S. Nagar

- 13) The site is not complying with the siting guidelines as it is located at less than a distance of 200 mtr from Highway and 200 mtr from water body. The MC has applied for authorization under SWM Rules, 2016 and the same is under process with Head Office.
- 14) No major problem of smell was observed outside the vicinity.

The MC authorities has failed to comply with the provisions of the Rule 22 of the Solid Waste Management Rules, 2016. It was clear from above facts that MC authorities are not serious to comply with the provisions of the Solid Waste Management Rules, 2016 and is intentionally violating the provisions of the said Rules. It was proposed to initiate action against the MC authorities for violating the provisions of the Solid Waste Management Rules, 2016 after affording an opportunity of show cause-cum-personal hearing.

Therefore, the MC was served show cause notice for violation of the provisions of the Solid Waste Management Rules, 2016 vide Board's letter no. 3128-29 dated 16/9/2024 alongwith an opportunity of personal hearing before the Chairman of the Board on 24/9/2024.

The representative of the MC attended the hearing and informed that MC has installed traumal machine at the dump site for segregating/ treatment of legacy waste at the site. Also they have got the electric connection and work is under progress there. He assured that no new waste will be brought at the processing site. He assured to comply with the Solid Waste Management Rules, 2016 at all the times.

The Chairman of the Board observed that being the authorization application applied by the MC under the Solid Waste Management Rules, 2016 is already under consideration of the Board. As such, it was decided that the violation reported by the Regional Office, SAS Nagar of its visit dated 3/9/2024 be sent to Waste Management Cell to incorporate the same while processing the authorization application of the MC and proceed in the matter accordingly.

trg
07/10/2024
Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board
Dated 07/10/2024

Endst. no. 3574

A copy of the above is forwarded to the Senior Environmental Engineer (HQ-3/Waste Management), Punjab Pollution Control Board, Patiala for information and necessary action.

trg
07/10/2024
Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board

Endst. no. 3575

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar for information and necessary action.

trg
07/10/2024
Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board



Assistant Environmental Engineer
Punjab Pollution Control Board
Regional Office, S.A.S. Nagar



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜੇਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Phone no. 0175-2301182

ਨੰਬਰ 3985



e-mail : ppcbsee_rp1@yahoo.com

ਮਿਤੀ 05/11/24

REGISTERED

To

The Executive Officer,
Municipal Council,
Kurali, Distt. SAS Nagar

Subject: Show cause notice for refusal of authorization under Solid Waste Management Rules, 2016

Reference: STP Kurali/ MC application no. 25475524

Whereas, Ministry of Environment & Forests, Government of India, New Delhi, in exercise of the powers conferred under the Environment (Protection) Act, 1986 and in supersession of the Municipal Solid Waste (Management and Handling) Rules, 2000 has notified the Solid Waste Management Rules, 2016.

And whereas, the Municipal Authority is responsible for implementation of the provisions of the Solid Waste Management Rules, 2016, including infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid waste, and the preparation of action plan for management of solid waste.

And whereas, as per rule 15(y), the local authorities and panchayat shall make an application in Form-I for grant of authorisation for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tones per day including sanitary landfills from the State Pollution Control Board.

And whereas, Municipal Council, Kurali has submitted an application on 22.04.2024 for obtaining authorization under Solid Waste Management Rules, 2016 for setting up & operation of waste processing facility @ 9 MTD.

And whereas, as per rule 16 (1) (d), while examining the proposal for authorisation, the requirement of consents under respective enactments and views of other agencies like the State Urban Development Department, the Town and Country Planning Department, District Planning Committee or Metropolitan Area Planning Committee, as may be applicable, Airport or Airbase Authority, the Ground Water Board, Railways, power distribution companies, highway department and other relevant agencies, shall be taken into consideration and they shall be given four weeks time to give their views, if any;

And whereas, the Board had requested vide dated 14.08.2024 to all the members of Committee constituted for examining the applications of authorization under Solid Waste Management, Rules, 2016 to provide necessary inputs/ comments with respect to the authorization application of MC, Kurali, within 4 weeks. Certain observations were received from one of the member of the Committee and the same were conveyed to MC, Kurali vide letter dated 27.09.2024, which are reproduced as under:

- Complete Material Recovery Facility design proposed at the site.
- Emergency Preparedness Plan prepare by the MC including the potential risks and their mitigation.

And whereas, Municipal Council was earlier issued show cause notice for violations of the provisions of the Solid Waste Management Rules, 2016 vide Board's letter no. 13328-29 dated 16.09.2024 along with and opportunity of personal hearing before the Chairman of the Board on 24.09.2024.

And whereas, MC, Kurali had submitted a reply vide letter no. 1405 dated 20.09.2024 during the hearing, which was sent to Regional Office, Mohali for its verification.

Assistant Environmental Engineer
Punjab Pollution Control Board

And whereas, the dump site of MC, Kurali was visited by the officer of the Board on 10.10.2024 in the presence of Sh. Daljeet Singh (Sanitary Inspector) to verify the reply submitted regarding the compliances made with respect to the observations mentioned in the show cause notice and it was observed as under:

- 1) The dump site is located in an area of 5 acres. The MC has provided partial boundary wall only in the front side of the dump site at Siswan Road and work regarding boundary on the remaining sides has been started.
- 2) The dump site is located at a distance of around 200-300 m from nearby WWICS Society consisting of 20 constructed residential plots and at a distance ranging from 150-500 m from Ward No.- 7, Dashmesh Colony, Near Beant Singh Stadium, Siswan Road, Kharar.
- 3) A smaller weighing machine of capacity 20 kg has been provided to weight the waste manually, whereas no mechanism have been provided to weight the incoming waste on daily basis.
- 4) There are 17 wards in Kurali and MC has dedicated 5 no. autos & 2 no. tractor trolley and 10 private rickshaws deployed for door to door collection of waste. The collection vehicles have been provided with separate compartments for the segregation of the waste.
- 5) No provision for treatment of leachate has been provided and the representative informed that the leachate water is being disposed into plantation area developed within the site. Fresh bio-degradable waste was found dumped only in 4-5 pits while decomposed waste was found in remaining pits.
- 6) Municipal Council, Kurali was disposing off the compost being produced during composting and is maintaining record of the same.
- 7) Plastic waste was found being dumped outside the covered shed in open.
- 8) The segregation of fresh waste is being done outside the shed and after segregation, the waste is being transferred to the compartments provided under the shed. Outside the covered shed, fresh mixed solid waste was found dumped which was being segregated by private players.
- 9) The MC has installed 1 no. bailing machine and 1 no. shredding machine, however the same has yet to be commissioned.
- 10) Some quantity of legacy waste was also found dumped at the site. However, no record regarding quantity of the waste could be shown during visit.
- 11) No trommel machine has been installed by the MC. No legacy waste was observed at the MRF facility, as such, no trommel machine has been installed at this site.
- 12) The fresh waste was being segregated separately outside the shed.
- 13) Municipal Council, Kurali has installed the 03 no. CCTV cameras.
- 14) One no. submersible has been installed at a depth of 150 ft. Piezometer has been installed at the legacy waste site situated at Adhera Road, which was found empty during visit.
- 15) MC has developed sanitary land fill site within the premises and the same is lying unutilized.
- 16) The site is not complying with the siting guidelines as it is located at less than a distance of 200 m from Highway and 200 m from water body.
- 17) As informed by MC official, the MRF facility is located at major district road No. 31. Further, the siswan nadi alongwith its flood plain is crossing adjoining the processing site (MRF), whereas, the distance of nadi is 200 m.
- 18) No major problem of smell was observed outside the vicinity. The workers of MC are using herbal sanitizer to curb the problem of smell.

And whereas, as per Schedule 1 (A) (vii) of the Solid Waste Management Rule, 2016, the landfill site shall be 100 meter away from river, 200 meter from a pond, 200


 Assistant Environmental Engineer
 Punjab Pollution Control Board
 Regional Office, S. A. S. Nagar



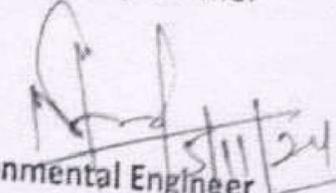
meter from Highways, Habitations, Public Parks and water supply wells and 20 km away from Airports or Airbase. However, in a special case, landfill site may be set up within a distance of 10 and 20 km away from the Airport/Airbase after obtaining no objection certificate from the civil aviation authority/ Air force as the case may be. The Landfill site shall not be permitted within the flood plains as recorded for the last 100 years, zone of coastal regulation, wetland, Critical habitat areas, sensitive eco-fragile areas.

And whereas, the dump site for which application for obtaining authorization submitted, is not meeting with siting criteria mentioned in the SWM Rules, 2016.

And whereas, the MC, Kurali has failed to reply to the observations conveyed vide letter no. 24501 dated 27.09.2024 and to comply with observations mentioned in the show cause notice issued vide letter no. 3128 dated 16.09.2024.

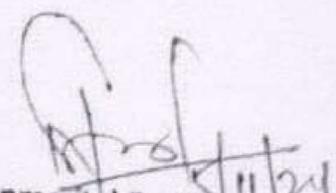
And whereas, it has now, been proposed to refuse the authorization to the Municipal Council, Kurali under the Solid Waste Management Rules, 2016 due to the above reasons after affording an opportunity of show cause.

As such, you are, hereby given opportunity to explain your position in person before the Chairman of the Board in his office at Vatavaran Bhawan, Nabha Road, Patiala on 21/11/2024 at 11.00 am to show cause, as to why the proposed action should not be taken, falling which, it will be presumed that Municipal Council has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.


Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board
Dated 05/11/24

Endst. no. 3986

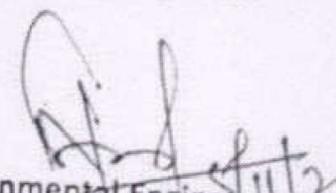
A copy of the above is forwarded to the Senior Environmental Engineer, HQ-3, Patiala with request to attend the aforesaid hearing.


Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board
Dated 05/11/24

Endst. no. 3987

A copy of the above is forwarded to the Environmental Engineer, Regional Office, SAS Nagar, with a request to provide the actual distance of MSW sanitary dump site from the river Siswan after clarifying from the concerned revenue authority well before the date of hearing.


Assistant Environmental Engineer
Punjab Pollution Control Board
Regional Office, S.A.S. Nagar


Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜ਼ੋਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



Phone no. 0175-2301182

ਨੰਬਰ _____

e-mail : ppcbsee_zp1@yahoo.com

ਮਿਤੀ _____

REGISTERED

To

The Executive Officer,
Municipal Council,
Kurali, Distt. SAS Nagar.

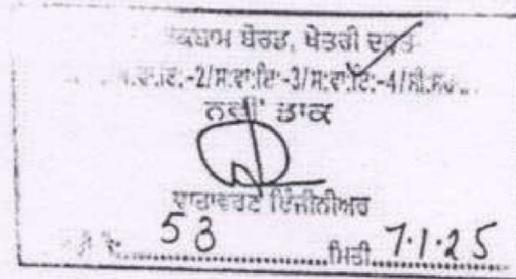
Subject:

Proceedings of the personal hearing given to the Executive Officer, MC Kurali, Distt. SAS Nagar w.r.t show cause notice for refusal of authorization under the Solid Waste Management Rules, 2016 before the Chairman of the Board on 27/11/2024.

The following were present:

From Board's side:

- 1) Er. Lavneet Kumar, Chief Environmental Engineer (P)
- 2) Er. Gursharan Dass Garg, Sr. Environmental Engineer (ZP-1)
- 3) Er. Parveen Saluja, Sr. Environmental Engineer (HQ-3)
- 4) Er. Hardeep Kaur, Environmental Engineer (HQ-3)
- 5) Er. Rohit Singla, Environmental Engineer (ZP-1/2)



From MC side:

- 1) Sh. Rajneesh Sood, Executive Officer
- 2) Sh. Daljeet Singh, Sanitary Inspector

The officer of the Board brought out that Municipal Council, Kurali has submitted an application on 22/4/2024 for obtaining authorization under Solid Waste Management Rules, 2016 for setting up & operation of waste processing facility @ 9 MTD. As per rule 16 (1) (d), while examining the proposal for authorisation, the requirement of consents under respective enactments and views of other agencies like the State Urban Development Department, the Town and Country Planning Department, District Planning Committee or Metropolitan Area Planning Committee, as may be applicable, Airport or Airbase Authority, the Ground Water Board, Railways, power distribution companies, highway department and other relevant agencies, shall be taken into consideration and they shall be given four week time to give their views, if any.

The Board had requested vide dated 14/8/2024 to all the members of Committee constituted for examining the applications of authorization under Solid Waste Management, Rules, 2016 to provide necessary inputs/ comments with respect to the authorization application of MC, Kurali, within 4 weeks. Certain observations were received from one of the member of the Committee and the same were conveyed to MC, Kurali vide letter dated 27/9/2024, which are reproduced as under:

- i) Complete Material Recovery Facility design proposed at the site.
- ii) Emergency Preparedness Plan prepare by the MC including the potential risks and their mitigation.

Municipal Council was earlier issued show cause notice for violations of the provisions of the Solid Waste Management Rules, 2016 vide Board's letter no. 3128-29 dated 16/09/2024 along with and opportunity of personal hearing before the Chairman of the Board on 24/9/2024.

MC, Kurali had submitted a reply vide letter no. 1405 dated 20/9/2024 during the hearing, which was sent to Regional Office, Mohali for its verification.

Assistant Environmental Engineer
Punjab Pollution Control Board
Regional Office, S.A.S. Nagar

The dump site of MC, Kurali was visited by the officer of the Board on 10/10/2024 in the presence of Sh. Daljeet Singh (Sanitary Inspector) to verify the reply submitted regarding the compliances made with respect to the observations mentioned in the show cause notice and it was observed as under:

- 1) The dump site is located in an area of 5 acres. The MC has provided partial boundary wall only in the front side of the dump site at Siswan Road and work regarding boundary on the remaining sides has been started.
- 2) The dump site is located at a distance of around 200-300 m from nearby WWICS Society consisting of 20 constructed residential plots and at a distance ranging from 150-500 m from Ward No.7, Dashmesh Colony, Near Beant Singh Stadium, Siswan Road, Kharar.
- 3) A smaller weighing machine of capacity 20 kg has been provided to weight the waste manually, whereas no mechanism have been provided to weight the incoming waste on daily basis.
- 4) There are 17 wards in Kurali and MC has dedicated 5 no. autos & 2 no. tractor trolley and 10 private rickshaws deployed for door to door collection of waste. The collection vehicles have been provided with separate compartments for the segregation of the waste.
- 5) No provision for treatment of leachate has been provided and the representative informed that the leachate water is being disposed into plantation area developed within the site. Fresh bio-degradable waste was found dumped only in 4-5 pits while decomposed waste was found in remaining pits.
- 6) Municipal Council, Kurali was disposing off the compost being produced during composting and is maintaining record of the same.
- 7) Plastic waste was found being dumped outside the covered shed in open.
- 8) The segregation of fresh waste is being done outside the shed and after segregation, the waste is being transferred to the compartments provided under the shed. Outside the covered shed, fresh mixed solid waste was found dumped which was being segregated by private players.
- 9) The MC has installed 1 no. bailing machine and 1 no. shredding machine, however the same has yet to be commissioned.
- 10) Some quantity of legacy waste was also found dumped at the site. However, no record regarding quantity of the waste could be shown during visit.
- 11) No trommel machine has been installed by the MC. No legacy waste was observed at the MRF facility, as such, no. trommel machine has been installed at this site.
- 12) The fresh waste was being segregated separately outside the shed.
- 13) Municipal Council, Kurali has installed the 03 no. CCTV cameras.
- 14) One no. submersible has been installed at a depth of 150 ft. Piezometer has been installed at the legacy waste site situated at Adhera Road, which was found empty during visit.
- 15) MC has developed sanitary land fill site within the premises and the same is lying unutilized.
- 16) The site is not complying with the siting guidelines as it is located at less than a distance of 200 m from Highway and 200 m from water body.
- 17) As informed by MC official, the MRF facility is located at major district road No. 31. Further, the siswan nadi alongwith its flood plain is crossing adjoining the processing site (MRF), whereas, the distance of nadi is 200 m.


 Assistant Environmental Engineer
 Punjab Pollution Control Board
 Regional Office, S.A.S. Nagar

- 18) No major problem of smell was observed outside the vicinity. The workers of MC are using herbal sanitizer to curb the problem of smell.

As per Schedule 1 (A) (vii) of the Solid Waste Management Rule, 2016, the landfill site shall be 100 meter away from river, 200 meter from a pond, 200 meter from Highways, Habitations, Public Parks and water supply wells and 20 km away from Airports or Airbase. However, in a special case, landfill site may be set up within a distance of 10 and 20 km away from the Airport/Airbase after obtaining no objection certificate from the civil aviation authority/ Air force as the case may be. The Landfill site shall not be permitted within the flood plains as recorded for the last 100 years, zone of coastal regulation, wetland, Critical habitat areas, sensitive eco-fragile areas.

The dump site for which application for obtaining authorization submitted, is not meeting with siting criteria mentioned in the SWM Rules, 2016.

The MC, Kurali has failed to reply to the observations conveyed vide letter no. 24501 dated 27/9/2024 and to comply with observations mentioned in the show cause notice issued vide letter no. 3128 dated 16/9/2024. It was proposed to refuse the authorization to the Municipal Council, Kurali under the Solid Waste Management Rules, 2016 due to the above reasons after affording an opportunity of show cause.

Therefore, the MC was served show cause notice for refusal of authorization applied under the Solid Waste Management Rules, 2016 vide Board's letter no. 3985 dated 05/11/2024 alongwith an opportunity of personal hearing before the Chairman of the Board on 21/11/2024. But the said personal hearing was postponed to 27/11/2024 due to administration reasons.

During hearing, the Sr. Environmental Engineer (HQ-3) informed that environmental compensation amounting to Rs. 68.0 Lakhs have been imposed upon MC, Kurali for violation of the Solid Waste Management Rules, 2016 for the period upto 30/6/2024.

The representatives of the MC attended the personal hearing informed that the dumping of fresh solid waste has been closed at the site and no activity is being carried out at the said site.

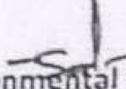
After hearing the officers of the Board and the representatives of the MC, the Chairman of the Board decided as under:

- 1) The authorization applied by the MC, Kurali under the Solid Waste Management Rules, 2016 shall be refused due to reasons mentioned above.
- 2) The environmental compensation of Rs. 68.0 Lakhs imposed on the MC, Kurali for a period upto 30/6/2024 shall be deposited by the MC within 7-days.
- 3) MC, Kurali shall install an adequate wastewater treatment facility for treatment of leachate generated from the wet solid waste.
- 4) MC, Kurali shall ensure that no fresh solid waste shall be disposed off at the site for which authorization has been applied.
- 5) MC, Kurali shall identify new site for sanitary land fill facility as per the Solid Waste Management Rules, 2016 and apply for authorization under the said Rules for the same site.
- 6) Environmental Engineer, Regional Office, SAS Nagar shall visit the site to verify whether dumping of solid waste has been stopped at this site and shall also verify the disposal of leachate generated from the wet solid waste. He shall also visit the earlier dumping site of MC, Kurali to verify the status/ quantity of legacy waste at the old site.


 Assistant Environmental Engineer
 Punjab Pollution Control Board
 Regional Office, S.A.S. Nagar

7) Environmental Engineer, Regional Office, SAS Nagar shall calculate the environmental compensation to be imposed on MC, Kurali for violation of the Solid Waste Management Rules, 2016 w.e.f 1/7/2024 and send to SEE (HQ-3) for verification and further action in the matter.

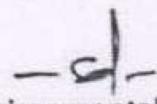
You are, therefore, requested to comply with the aforesaid decisions of the personal hearing.


Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board

Endst. no. _____

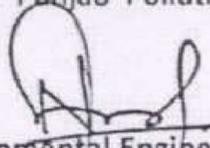
Dated _____

A copy of the above is forwarded to the Senior Environmental Engineer (HQ-3), Punjab Pollution Control Board, Head Office, Patiala.


Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board
Dated 23/12/2024

Endst. no. 4805

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar.


Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board
20/12/24


Assistant Environmental Engineer
Punjab Pollution Control Board
Regional Office SAS Nagar